GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3415 ANSWERED ON:12.02.2014 PPP IN LAND DEVELOPMENT \ Ponnam Shri Prabhakar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of public-private partnership (PPP) in land development in Delhi;

(b) whether the above partnership is adversely affecting the poor/marginalised and economically weaker sections;

(c) if so, the details thereof and the corrective steps being taken to help the weaker section in Delhi;

(d) whether big builders are reaping the benefits of the partnership; and

(e) ifso, the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a) The details of public-private partnership in land in land development in Delhi are governed as per modification to the MPD-2021 notified vide S.O. No.2687 (E) dated 05.09.2013, Land pooling has been added as Chapter 19. The guiding principles of this policy are as under:

(i) Government / Delhi Development Authority to act as a facilitator with minimum intervention to facilitate and speed up integrated planned development.

(ii) Developer Entity (DE) (a land owner, or a group of land owners who have grouped together of their own volition/will for this purpose or a developer) shall be permitted to pool land for unified planning, servicing and subdivision / share of the land for development as per prescribed norms and guidelines.

(iii) Each landowner to get an equitable return irrespective of land uses assigned to their land in the Zonal Development Plan (ZDP) with minimum displacement.

(iv) To ensure speedy development of Master Plan Roads and other essential Physical & Social infrastructure and Recreational areas .

(v) To ensure inclusive development by adequate provision of EWS and other housing as per Shelter Policy of the Master Plan.

The envisaged Norms for Land Assembly/Land Pooling are as under:

(i) The two categories of land pooling are category I for 20 Ha and Category I for 2 Ha to less than 20 Ha.

(ii) The land returned to Developer Entity (DE) in category I (20 Ha and above) will be 60% and land retained by DDA 40%.

(iii) The land returned to Developer Entity (DE) in Category II (2 Ha to less than 20 Ha) will be 48% and land retained by DDA 52%.

(iv) The distribution of land returned to DE(60%) in terms of land use in category I will be 53 % Gross residential, 2% City Level Public/Semi-Public and 5% City Level Commercial. The distribution of land returned to DE(48%) in terms of land use in category II will be 43% as Gross residential, 2% City Level Public/Semi-Public and 3% City Level Commercial.

(v) Developer Entity shall be returned land within 5 km radius of pooled land subject to other planning requirements.

(b) to (e). No, Madam.